



सत्यमेव जयते



Competition Commission of India
'B' Wing, HUDCO Vishala,
14 Bhikaji Cama Place,
New Delhi – 110 066

Date:06/06/2009

Notice

Engagement of Experts and Professionals

Competition Commission of India, New Delhi, established in pursuance of the Competition Act, 2002, invites applications from eligible candidates for engagement as experts/professional to assist the Commission in the discharge of its functions under the Competition Act.

2. The details of the disciplines, the eligibility criteria, remuneration payable and other terms and conditions of engagement are given in succeeding paragraphs
3. Experts are required in following disciplines:-
 - a) Economics
 - b) Law
 - c) Chartered Accountancy
4. Eligibility/criteria: The qualification and experience required for engagement of experts/professionals in the above mentioned discipline/ professions are as given at **Annexure-1**
5. Based on the qualification, specialization and experience in respective disciplines, experts are classified into five levels and remuneration payable to Experts and Professionals of these levels will be as given below:-

Category of Expert / professional	Preferred experience in years	Lump sum monthly remuneration
Level I	Up to Three years	Rs. 30,000 with 10 percents increase on completion of each year
Level II	Three to five years	Rs. 50,000 with 10 percents increase on completion of each year
Level III	Five to ten years	Rs. 75,000 with 10 percents increase on completion of each year
Level IV	Ten to fifteen years	Rs. 100,000 with 10 percents increase on completion of each year
Level V	Beyond fifteen years	Rs. 125,000 with 10 percents increase on completion of each year

6. For other terms and conditions of engagement of experts / professionals, the guidelines contained in the Competition Commission of India (Procedure for Engagement of Experts and Professionals) Regulations, 2009 as may be amended from time to time, shall be applicable and the decision of the Commission in all such matters shall be final and binding.

7. Application for the first round of appointments may be sent to the Competition Commission of India, 'B' Wing, HUDCO Vishala, 14, Bhikaji Cama Place, New Delhi 110066, within 3 weeks.

Annexure -1

Class of expert / professional	Qualifications	Experience
Economist	<p>Essential - Post Graduate degree in Economics from either a recognized University in India or abroad, with specialization in Industrial Economics /Industrial Organization / International Trade/ Econometrics/ Mathematical Economics/Quantitative Economic methods/Law and Economics.</p> <p>Desirable – (i)Consistent high academic performance. (ii)A doctoral degree, from a reputed University/Institution in India or from a University or Institution duly recognized in India, in Economics in the area of competition policy or closely related areas.</p>	<p>In analysis of microeconomic problems, including International trade, investment, project evaluation and appraisal, industrial organization, Industrial economics or economic regulation including competition assessment, using quantitative economic techniques in government, public sector, private sector, Non Governmental Organizations <i>or</i> regulatory authorities or regional / international / multilateral organization(s)</p> <p>Or, - in universities / reputed research institutions, as Professor/ Reader/ Lecturer in of Microeconomics / Industrial Economics/Industrial organization / International trade / Econometrics / Mathematical Economics/Quantitative Economic methods or closely related subjects.</p>
Law	<p>Essential – (i)Degree of LL.B or equivalent from a recognized University and/or Institute in India or abroad, recognized by the Bar Council of India. (ii)Qualified to be registered as an advocate in any State Bar Council of India in terms of Advocate’s Act, 1961,</p> <p>Desirable – Higher qualification with specialization in competition law or regulatory laws or laws relating to Intellectual Property Rights or International Trade Laws.</p>	<p>Experience in judicial or legal work, in Supreme Court, High Court or any other court, government or a Regulatory Authority or a Tribunal or any similar forum. <i>Or</i>, Professor/Reader/Lecturer of Law of any recognized University /Professional Institute of India or abroad with specialization in teaching competition law,</p> <p>Or, Legal Manager or above in the Corporate sector having experience of handling acquisitions, mergers& amalgamations etc. under competition law.</p>
Chartered Accountant	<p>Essential – Chartered Accountant in terms of the Chartered Accountants Act, 1949 (38 of 1949).</p> <p>Desirable – Chartered Accountants having qualified the Post qualification course in International Trade Laws and WTO with competition law as a subject.</p>	<p>Must have worked as a Chartered Accountant in reputed organization handling financial ventures of large enterprises or undertakings.</p> <p>Desirable – Experience of handling acquisitions, mergers& amalgamations etc. under competition law.</p>